

Disputes between Air Corporation Employees' Union and AI

1893. SHRI RAMACHANDRAN PILLAI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of disputes that have been raised by the Air Corporation Employees' Union against Air India at Bombay during the last three years before the Assistant Labour Commissioner Central; and

(b) the details of disputes which have been settled or ended in failure and pending at present?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b) Details of the disputes raised by Air Corporation Employees Union against Air India, during the last 3 years and their present status are indicated below:—

	Settled	Failed	Pending	Total
1991	2	4	4	10
1992	1	1	6	8
1993	Nil	Nil	15	15

Voluntary Retirement Scheme in Air India

1894. SHRI E. BALANANDAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) how many applications were received by Air India for Voluntary retirement under the scheme introduced in Air India for its employees;

(b) the details of such applications

accepted and rejected in respect of Officers and other employees separately with reasons thereof;

(c) the number of such applications which are pending as on date and reasons thereof;

(d) whether this scheme has been changed anytime after its introduction; and

(e) if so, the details of the changes and the beneficiaries?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Air India received 113 applications from Officers/Staff for voluntary retirement in terms of the voluntary retirement scheme introduced in December, 1988.

(b) The details of applications accepted and rejected in respect of Officers and Workmen, department-wise, are given in the statement (See below).

The scheme was introduced primarily with a view to reducing staff for the purpose of pruning cost and achieving higher productivity. The criteria for acceptance of applications for Voluntary Retirement, therefore, was based essentially on surrender or posts. As the concerned Departments were not in a position to surrender the posts, such cases were rejected.

(c) No such application is pending as on date.

(d) and (e) Yes, Sir. The qualifying service for voluntary retirement for Officers/Staff in Air India was reduced to 20 years from 25 years. The details of beneficiaries are being collected and will be laid on the table of the Sabha.

Statement

S. No.	Department	No. of applications received	No. of applications accepted		No. of applications rejected	
			Workmen	Officers	Workmen	Officers
1	Stores & Purchase	16	1	—	4	11
2	Airport Services	7	—	—	6	1
3	Fin. & Accounts	24	1	5	11	7
4	Headquarters	1	—	1	—	—
5	Engineering	14	—	—	11	3
6	Computer & Commn. Services	12	1	1	4	6
7	Commercial	23	2	4	9	8
8	Inflight Service	6	—	—	5	1
9	Civil Works & Prop.	2	1	1	—	—
10	Operations	5	—	—	2	3
11	Security	1	—	—	1	—
12	Human Resource Dev.	2	—	—	1	1
	Total	113	6	12	54	41